

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Or. dt. 14.8.03

Copies of order prepared for counsels for both side

Bb 21/8/03

Or. dt. 14.8.03

App. Memo has been filed by the Sr. se.

Show cause to interim order filed & copy sent.

Reply to show cause not filed.

For Admission &

usual disposal with O.A. 332/02

28/8

Bench

Or. dt. 29.8.03

Copies of order sent to all resp. Copies of said order prepared for counsels for both side.

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Bb 12/9/03

Order dated 14.8.03

Shri A.K. Bose, learned Senior Standing Counsel, by entering appearance on behalf of the Respondents in this case has filed show cause with copy to Shri K.C. Kanungo, learned Counsel for the applicant, who seems sometimes to put up a reply thereto. In the said premises, call this matter on 29.8.03 along with O.A. 332/02, by clearly disclosing the names of the parties and the counsel appearing therein.

Interim order passed on 5.8.03 shall continue till then.

Vice Chairman

Member (S)

Order dt. 29.8.03

Heard Mr. K.C. Kanungo, learned counsel appearing for the Applicant and Mr. A.K. Bose, learned Sr. Standing Counsel appearing for the Respondents. On verification of the matter, Mr. A.K. Bose, learned Sr. Standing Counsel intimates that the present Applicant is now entitled to get the quarters as per his seniority position. That being so, this O.A. is hereby disposed of with direction to the Respondents to allot him the quarters if the same has not yet been allotted, within 07 days from the receipt of this order. The order of cancellation passed under Annexure-6 dt. 25.7.03 is also hereby quashed.

Send copies of this order to the Applicant Respondents and free copies of this order be given the counsels of both the parties.

Vice Chairman

Member (Judicial)